

will be able to persuade them and better conditions will then prevail for the oil industry.

श्री यशपाल सिंह : क्या यह सही है कि जब तक एसी और बरमा शैल को जो ज्यादा कोटा दिया गया है वह वापस नहीं लिया जावेगा तब तक हमारी सरकार का व्यापार नहीं बढ़ेगा

श्री के० दे० मालवीय : कोई चीज वापस लेने का हमारा इरादा नहीं है। जो कन्सेशन दिया गया है एक्सपैन्शन में बरमाशैल और एसी को वह दे दिया गया क्योंकि उस से फारेन एक्सचेंज की बचत होती है। एप्रोमेंट मंजूर करने या नहीं, या रिवाइज करे या नहीं, इस प्रश्न पर बातचीत हो रही है। हम उम्मीद करते हैं कि वह खुद प्रॉब्लेम इंटरैस्ट को देखते हुए उसे मंजूर कर लेंगे।

Shri D. C. Sharma: What is the proportion between public sector and private sector and what efforts are being made to step up the proportion, so far as the public sector is concerned?

Shri K. D. Malaviya: Recently, it has been decided that the public sector refineries should be expanded so that they may be able to produce by the end of the Third Plan period about 50 per cent. of the petroleum products. As we go into the Fourth Plan, all these questions will be considered, keeping in view the Industrial Policy Resolution, which guides us.

Shri Basappa: May I know whether large-scale expansion of the private sector oil companies will in any way hamper the expansion of the public sector oil companies?

Shri K. D. Malaviya: Yes, Sir. Within a time-limit if the private sector refineries are expanded in an unlimited way, surely they are going to affect the economy, distribution and profitability of the public sector refineries. All those questions are before us and, we are quite cautious.

Shri Rameshwar Tanti: May I know whether it is a fact that the cost

of production of the private sector oil companies is less than that of the public sector oil companies? If that is so, what efforts are the Government making to reduce the cost of production in the public sector refineries?

Shri K. D. Malaviya: It is very difficult to compare the cost of production. The refineries that came into being about 8 or 9 years ago, certainly have certain advantages, so far as economy is concerned because the costs are now increasing. Therefore, it is not correct to analyse and compare the costs.

Shri Hem Barua: May I know if it is a fact that the private oil companies are allowed to repatriate their depreciation cost and if so the amount?

Shri K. D. Malaviya: According to normal practice, dividends, profits and certain other items are allowed to be repatriated. So far as depreciation is concerned, special funds are presumably provided by the oil companies. So far, perhaps, the oil companies have not repatriated the sums meant for depreciation. They have kept it separately for their use.

Shri A. K. Gopalan: May I know whether it is a fact that the private oil companies have already been forbidden from expansion of their capacity much beyond that stipulated in the refinery agreement?

Shri K. D. Malaviya: Yes, no doubt they have expanded beyond the licensed capacity, because that had some advantages for us because it saves foreign exchange. For every ton of imported petroleum product we have to spend more foreign exchange than on the import of a similar quantity of crude oil. Therefore, we have allowed that.

Indian Education Service

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{ **Shri Yashpal Singh:**
*141. { **Shri Bhakt Darshan:**
{ **Shri Bhagwat Jha Azad:**

Will the Minister of Education be pleased to refer to the reply given to

Starred Question No. 443, on the 23rd January, 1963, and state:

(a) whether the replies from some of the States which were still awaited have since been received from them;

(b) if so, the details thereof;

(c) whether final decision for setting up an All-India Education Service has been taken by Government; and

(d) if not, what are the reasons for the delay?

The Minister of Education (Dr. K. L. Shrimali): (a) and (b). Replies from a few State Governments are still awaited.

(c) and (d). Do not arise because the views of all the State Governments are not yet known.

श्री यशपाल सिंह : क्या मैं जान सकता हूँ कि हमारी एजुकेशन कमेटी के रहते हुए और इतने एजुकेशन बोर्ड्स के रहते हुए बई सर्विस जारी करने की क्या जरूरत महसूस हुई ?

डा० का० ला० श्रीमाली : इस मामले पर कई स्तरों पर बहुत गहराई से विचार किया गया है और अन्त में पिछनी बार जब नेशनल इम्प्लेमेंटेशन कान्फेन्स हुई थी, उस ने सिफारिश की थी कि इस तरह की सर्विस कायम होनी चाहिये ।

श्री यशपाल सिंह : अब इस सर्विस के चालू होने में कितना समय लगेगा और यह कब तक शुरू हो जायेगी ?

डा० का० ला० श्रीमाली : अभी आप ने कहा कि इस की जरूरत नहीं है और अभी कहते हैं कि यह कब तक शुरू हो जायेगी ?

अध्यक्ष महोदय : अब अगर इसे घाना ही है तो वह चाहते हैं कि यह जल्दी प्राये ।

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डा० का० ला० श्रीमाली : जब उस पर सब राज्य सरकारों के जवाब आ जायेंगे तो इस पर विचार किया जायेगा ।

श्री भक्त दर्शन : क्या यह सही है कि अधिकांश राज्य सरकारों ने इस योजना का समर्थन किया है ? मैं यह भी जानना चाहता हूँ कि कौन से राज्य ऐसे हैं जिन्होंने स्मरणपत्र देने पर भी उत्तर नहीं दिया है ।

डा० का० ला० श्रीमाली : यह सही है कि अधिकांश राज्य सरकारों ने समर्थन किया है और जिन का जवाब नहीं आया है वह हैं पंजाब, राजस्थान और आंध्र प्रदेश । आंध्र प्रदेश ने प्राविजनली एपी किया है लेकिन उन्होंने ने कहा है कि अंतिम जवाब हम बाद में देंगे ।

Shri Bhagwat Jha Azad: Do Government propose to hold up this scheme which has been agreed to by all the States except two?

Dr. K. L. Shrimali: We have not received replies from these States, but there are some States, like, Madras, Maharashtra and Madhya Pradesh, who have not favoured this scheme. When we have received replies from all the State Governments, the Home Ministry will examine the matter in consultation with the State Governments.

Shri H. N. Mukerjee: May I know if Government has made up its mind even before the views of all the State Governments have been examined with reference to so many other factors which might be implied in this?

Dr. K. L. Shrimali: How can Government make up its mind? Government is in consultation with the State Governments.

Shri P. Venkatasubbaiah: May I know whether it is a fact that there is some apprehension in the minds of the State Governments that their educational personnel will suffer in this all-India pattern? If that is so, have any adequate provisions been

made for safeguarding the interests of those educational personnel?

Dr. K. L. Shrimali: As I said, when we have received the replies from all the State Governments, I feel sure that the hon. Home Minister will consult the State Governments and take necessary action.

श्री विश्वाम प्रसाद : क्या माननीय मंत्री यह बतलाने की कृपा करेंगे कि आल इंडिया एडमिनिस्ट्रेटिव सर्विस और आल इंडिया एजुकेशन सर्विस के अधिकारों में क्या फर्क होगा, उन के पे स्केल वगैरह में क्या फर्क होगा या यह दोनों बराबर होंगी ?

डा० का० ला० श्रीमाली : अभी इस के डिटेल्स नहीं बनाये हैं लेकिन सिद्धान्त में यह बात एक बार माफ ली जाये तो उस के बाद ही फिर डिटेल्स तय किये जायेंगे ?

Mr. Speaker: Next question.

Shri Ranga: Sir, the next question, Question No. 143, can also be taken up with this.

Mr. Speaker: If it can be conveniently answered, the next question also might be answered along with Question No. 142.

Shri Hajarnavis: Yes, Sir.

Advisory Committee for the Chief Commissioner of Andamans

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*142. { **Shri Yashpal Singh;**
Shri P. C. Borooah;
Shri Bishanchander Seth;
Shri Heda;
Shri Raghunath Singh;
Shri A. S. Saigal;

Will the Minister of Home Affairs be pleased to state:

(a) whether a new advisory committee is proposed to be constituted to assist the Chief Commissioner of the Andaman and Nicobar Islands; and

(b) if so, what would be its constitution and precise functions?

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): (a) and (b). An Advisory Committee to be associated with the Chief Commissioner has been constituted.

Constitution.—The Advisory Committee consists of the Member of Parliament representing the Union Territory of Andaman and Nicobar Islands, Senior Vice-President of the Port Blair Municipal Board, other non-official members of the Home Minister's Advisory Committee, Rani Chhanga of Katchall and two representatives of village Panchayats to be nominated by the Chief Commissioner.

Functions.—The Chief Commissioner would seek the advice of the Committee on matters relating to:—

- (i) administration involving general questions of policy;
- (ii) economic, social and educational development of the Islands and welfare of the people in general.

अन्वमान तथा निकोबार द्वीप समूह

*१४३. **श्री बेरवा कोटा :** क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) अन्वमान तथा निकोबार द्वीप समूह के प्रशासन में स्थानीय जनता को प्रतिनिधित्व देने के सम्बन्ध में सरकार ने कौन कौन कदम उठाये हैं ;

(ख) इस द्वीप समूह में रहने वाली अनुसूचित आदिम जातियों के कल्याण के लिए अब तक कितनी अनुराशि व्यय की गई है; और

(ग) तीसरी पंचवर्षीय योजना में इस के लिये क्या उपबन्ध किया गया है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री हजरतबीस) : (क) द्वीप समूह के प्रशासन से सम्बन्धित मामलों में अन्वमान तथा निकोबार